

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO.205/2000

Tuesday this the 17th day of June, 2003  
CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER  
Smt.K.Anandavally,  
Ex-Branch Post Mistress,  
Alathur,  
Thirissur now residing at  
Veluthattu House,  
Vennur, Alaputhur PO  
Annamanada,Thirissur. ....Applicant

(By Advocate Mr.Sanjayan K.R. (rep.))

v.

1. Superintendent, Postal Stores Dept,  
Stores Depot, Thrissur.
2. Director of Postal Services,  
O/o the Post Master General,  
Central Region,  
Kochi.16.
3. Chief Postmaster General,  
Dept. of Posts,  
India, Thiruvananthapuram.
4. Union of India, represented by  
its Secretary, Ministry of  
Communications,  
Dept. of Posts, New Delhi. ....Respondents

(By Advocate Mr.S.K.Balachandran,ACGSC)

The application having been heard on 17th day of June, 2003 the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

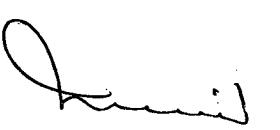
The applicant, an Ex-Branch Post Mistress has filed this  
application challenging the impugned order Annexure A 1 dated  
30.9.98 by which a penalty of removal from service was imposed on  
her by the first respondent, as also Annexure A 2 order dated  
29.5.99 of the second respondent refusing to interfere in appeal.

The respondents have filed a detailed reply statement. The applicant had been awarded a penalty on the charge of temporary misappropriation and non crediting of amounts of Recurring Deposits.

Learned counsel for the applicant states that there has been a Criminal Case on the same set of allegations in which the applicant had been acquitted. The learned counsel for the applicant pleads that the applicant may now be permitted to move the third respondent by a Revision Petition and the third respondent may be directed to consider the Revision Petition and dispose of the same with an appropriate order. Learned counsel for the respondents has no objection in disposing of the matter with such a direction.

In the light of the submission made by the counsel of either side, the application is disposed of permitting the applicant to make a Revision Petition to the third respondent pointing out the circumstances in her favour and the mitigating circumstances if any, within one month from today. Third respondent is directed that if such a Revision Petition is received the same shall be considered and appropriate reply given to the applicant within two months from the date of receipt of the Revision Petition. No costs.

Dated the 17th day of June, 2003

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

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A.V. HARIDASAN  
VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 205 of 2000

Tuesday, this the 4th day of June, 2002

CORAM

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. K. Anandavally,  
Ex-Branch Post Mistress,  
Alathur, Thrissur, now residing at  
Veluthattu House, Vennur, Alathur PO,  
Annamannada, Thrissur. ....Applicant

[By Advocate Mr. Savy Joseph]

Versus

1. Superintendent, Postal Stores Depot,  
Stores Depot, Thrissur.

2. Director of Postal Services, O/o the  
Post Master General, Central Region, Kochi-16

3. Chief Post Master General, Dept. of Posts,  
India, Thiruvananthapuram.

4. Union of India, represented by its Secretary,  
Ministry of Communications, Dept. of Posts,  
New Delhi. ....Respondents

[By Advocate Mr. S.K. Balachandran, ACGSC]

O R D E R

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

None for the applicant even on the second call. None was present for the applicant even on the previous posting dates also. The Original Application is dismissed for default and non-prosecution. No costs.

Tuesday, this the 4th day of June, 2002

  
K.V. SACHIDANANDAN  
JUDICIAL MEMBER

ak.

  
G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER